

[श्री सरजू पांडे]

इस बिल में आप ग्रामूल परिवर्तन करें ताकि बड़े किसानों को लाभ न मिल कर छोटे किसानों को इसका लाभ मिल सके। आप ऐसा नहीं कर सकते हैं तो दूसरा बिल लाए ताकि बड़े किसानों को ऊर्खे पाने से रोका जा सके और छोटे किसानों की ज्यादा सहायता हो सके।

SHRIMATI SUSHILA ROHATGI:
I have nothing more to add.

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

12.45 hrs.

ARREST OF MEMBER

MR. CHAIRMAN: I have to inform the House that the Speaker has received the following communication dated the 30th July, 1975 from the Deputy Secretary to the Government of India, Ministry of Finance, Department of Revenue and Insurance, New Delhi:—

"I have the honour to inform you that the Central Government found it their duty in exercise of the powers conferred by section 3(1) of the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974, as amended by Ordinance No. 6 of 1975, to direct that Shrimati Gayatri Devi, Member, Lok Sabha, be detained with a view to preventing her from acting in any manner prejudicial to the augmentation of foreign exchange.

Shrimati Gayatri Devi was accordingly taken into custody at 4.00 P. M. on 30th July, 1975, and is at present lodged in the Tihar Jail, Delhi."

PROVIDENT FUNDS (AMENDMENT) BILL.

12.48 hrs.

THE DEPUTY MINISTER IN
THE MINISTRY OF FINANCE
(SHRIMATI SUSHILA ROHATGI):
beg to move:

"That the Bill further to amend the Provident Funds Act, 1925 be taken into consideration."

Rule 10 of Central Civil Services (Pension) Rules, 1972 provides that if a pensioner, who immediately before his retirement was a member of Central Service Class I, wishes to accept any commercial employment before the expiry of two years from the date of his retirement, he should obtain the previous sanction of the President to such acceptance, and that no pension shall be payable to a pensioner who accepts a commercial employment without such sanction, in respect of any period for which he is so employed or such longer period as the President may direct. In the interests of purity of administration, it is proposed to impose similar restrictions, with suitable safeguards, in the case also of members of Central Civil Services Class I entitled to the benefits of a Contributory Provident Fund.

The salient features of the Bill are:

- (i) A Central Government officer shall not have any right to Government contribution made to his credit in a Contributory Provident Fund if he takes up commercial employment at any time before the expiry of two years from the date of his retirement without the permission of the Central Government.
- (ii) A Central Government retired officer shall apply in a prescribed application form for permission to take up commercial employment.